

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).27841/2010

M/S PFIZER LTD.

Petitioner(s)

VERSUS

STATE OF UP AND ANR
(With prayer for interim relief)

Respondent(s)

Date: 09/03/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. J. Andrews, Adv.
Mr. P.V. Dinesh, Adv.

For Respondent(s)

Mr. Mohan Pandey, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner is present.

None for the respondents.

Learned counsel for the petitioner has not filed the
affidavit in proof of dasti service in respect of the
respondent No.1. He seeks two weeks' time to do so. Time, as
prayed for, is granted to him, as last chance, subject,
however, to the payment of costs to the tune of Rs.500/-.

List again on 13.4.2011.

(M.K.HANJURA)
REGISTRAR

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